

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.75180 of 2020 (EH)
(On behalf of Respondent)

And

Excise Appeal No.76355 of 2014

(Arising out of Order-in-Appeal No.713/Pat/CEx./Appeal/2014 dated 10.06.2014 passed by Commissioner(Appeals), Customs, Central Excise & Service Tax, Patna.)

M/s. Graphite India Limited

(Village-Phulwaria, P.O.Barauni-851112, Dist: Begusarai, Bihar.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Patna

.....Respondent

(Central Revenue Building (Annexe), Birchand Patel Path, Patna.)

APPEARANCE

NONE for the Appellant (s)

Shri J. Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75002/2022

FINAL ORDER NO. 75043/2022

DATE OF HEARING : 27 January 2022

DATE OF DECISION : 27 January 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Respondent/Revenue for early hearing of the Appeal.

2. In view of the reasons as mentioned in the Miscellaneous Application, the prayer for early hearing of the Appeal is allowed.

2. On perusal of records, I find that the Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act,

1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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